

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) :** (a) Yes, Sir.

(b) It is difficult to anticipate and state the dates of the mills to be taken over during the year 1969.

**Bharat Electronic Factory at Calicut**

2848. **SHRI J. H. PATEL :**  
**SHRI E. K. NAYANAR :**

Will the Minister of DEFENCE be pleased to state :

(a) whether the Enquiry Committee on the establishment of a Unit of Bharat Electronic Factory in the Peruvayal Panjyam area near Mavoor the Calicut District (Kerala State) has visited that area and made some suggestions about the suitability of the above place to erect the factory; and

(b) if so, the details thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) :** (a) No, Sir.

(b) Does not arise.

**Capital Investment for a warp in knitting unit**

2849. **SHRI C. CHITTYBABU :** Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) the total capital investment including machinery, land, building etc. for a warp knitting unit comprising 4 warp knitting machines ;

(b) In view of the capital investment in such warp knitting unit, whether Government consider it as a small sector or organised large sector industrial unit ; and

(c) whether Government intend to increase the installed capacity of such warp knitting unit ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE & SUPPLY (SHRI CHOWDHARY RAM SEWAK) :** (a) About Rs. 7 to 8 lakhs.

(b) Since the capital investment on machinery in a unit of 4 warp knitting machines is less than Rs. 75 lakhs such a

unit is classified as a small scale industrial unit.

(c) No, Sir.

12.20 hrs.

**PAPERS LAIN ON THE TABLE**

**Audit Report, Posts and Telegraphs, 1969 and Appropriation Accounts, Posts and Telegraphs for 1967-68.**

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) :** I beg to lay on the Table...

- (1) A copy of the Audit Report, Posts and Telegraphs, 1969, under article 151 (I) of the Constitution.
- (2) A copy of Appropriation Accounts, Posts and Telegraphs, for the year 1967-68. [Placed in Library. See No. LT-293/69.]

**Jute Textiles (Control) Amendment Order**

**THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT) :** I beg to lay on the Table a copy of the Jute Textiles (Control) Amendment Order, 1969 (Hindi and English versions) published in Notification No. S. O. 768 in Gazette of India dated the 1st March, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-294/69.]

**श्री जगु लिवडे (मुंभेर) :** अध्यक्ष महोदय, मीने आपको एक पत्र लिखा है—

**MR. SPEAKER :** I know you have written a letter to me. You want to discuss the textile policy, and all the irregularities come in there. It is only laying a paper on the Table of the House. You say I want to raise the question of certain irregularities in this law, about Jute Textile (Control) Amendment Order. Are you going to have a debate now? You could ask for a separate discussion; that is different. But, on the paper laid on the Table, if you want a discussion, well, we have not been allowing a discussion so far.

**श्री जगु लिवडे :** इस आईटम के बारे में कहना चाहता हूँ ।

MR. SPEAKER : No, no. Please sit down. I do not think till now we have allowed such a discussion. On the day when the paper is laid on the Table, I do not think we have allowed any discussion so far.

श्री मधु लिमये : मैं नहीं चाहता हूँ, आपके ध्यान में एक चीज लाना चाहता हूँ। साइटम पर बोलने की हमेशा इजाजत मिली है, आप नई परिपाटी क्यों शुरू कर रहे हैं।

MR. SPEAKER : Well, you want a regular discussion; it is not a question. (Interruption) I do not know. You can have a discussion if you want, separately. I have no objection.

SHRI SHEO NARAIN *rose*—

MR. SPEAKER : Order, order. You are not helping me in anyway. I do not want your support. To keep quiet is itself great support. Now, if the hon. Member, Shri Madhu Limaye, wants to have a discussion on it, well, that has not been allowed in the House so far. If he wants to object to the paper laid, I can understand. I shall read what you have written to me, for the benefit of the House. I do not want anybody to feel that I am not allowing anything on the floor of the House. This is what he has written :

"Sir, with regard to item 4 of the List of Business for 12th March, 1969, I give advance notice of my intention to raise the question of certain irregularities committed by some textile mills in this regard."

"In this regard." Does it mean you can discuss the whole textile policy here? (Interruption) I have no objection, if it is so.

श्री मधु लिमये : साइटम के बारे में बोलने की हमेशा इजाजत मिली है, नोटिफिकेशन के सम्बन्ध में हम वक्त नहीं कहेंगे तो कब कहेंगे। हमेशा इजाजत मिली है, आप पुरानी कार्यवाहियाँ निकाल कर देखिये।

MR. SPEAKER : On what basis? Whether it is one minute or one hour.

SHRI S. M. BANERJEE (Kanpur) : Sir, I have been a Member of this House since 1957. I know whenever a paper is laid on the Table, if there is any specific objection, it is raised here. Now, we have started writing to you, but previously, without anything in writing, supposing there was some item on which we thought there should be a point raised, the Chair used to say that it could be done. Supposing there is some irregularity, we used to point it out to the Chair. If some explanation was needed, it was allowed. Now, if this is not allowed, it will restrict our right which we have been enjoying since the very inception of parliamentary democracy in this country.

MR. SPEAKER : Under which rule?

SHRI S. M. BANERJEE : Convention.

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER : Three of you cannot be standing at one and the same time.

SHRI S. M. BANERJEE : May I explain it further? If it is a question of rules in regard to this matter, there is no rule as such under which we raise such a matter. But,—

MR. SPEAKER : That is exactly what I am saying.

SHRI S. M. BANERJEE : It is a convention; you may ask the oldest Members of the House. They will bear me out when I say that we have been raising it. There is no question of discussion. If there is something arising on it, we used to point it out to the Chair, and intimate it to the Minister through you.

MR. SPEAKER : Anything intimated to the Minister in the house is only through me.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Never in this House has there been any discussion, as you have held, but when such papers are laid on the Table of the House like this, if there are delays, or any other things, then they are pointed out and the Speaker always allows the Member concerned to make his point. Therefore it is not, as you say, "never has this been done in this manner."

MR. SPEAKER : The point is this. I have been allowing Members to point out irregularities or delays or something like that. But the hon. member says he wants to point out some irregularities in the textile industry. He may want just one minute, but another member may want 2 minutes and so on.

SHRI SHIVAJIRAO S. DESHMUKH (Parbhani): The only convention is that when some papers are to be laid under certain statutes passed by the House, like rules, notifications, orders, etc. made under those statutes, within a specified time, if there is undue delay in Government's laying them on the Table, the attention of the House can be drawn to the fact of delay. It does not mean any irregularity can be raised.

SHRI NAMBIAR (Tiruchirapalli) : For instance today, the minister has laid on the Table a copy of the Audit Report, P & T, 1969 under article 151(1) of the Constitution. Suppose under this article, it need not be placed. Any member can get up and say that placing it is wrong. Unless and until you allow him to point out that irregularity, how can you give any judgment? That is why members were allowed in the past to raise such things. Then the Speaker can give his Judgment. If he over-rules the objection, the next item is taken up.

MR. SPEAKER : Hon. members may have been here for much longer than me, but for the last two years, what we have been following is, in regard to papers laid, if there is delay or any technical objection, it can be raised. But we cannot go into the merits at that stage.

श्री मधु लिवये : इस एक्साइज ड्यूटी को लेकर कनीब-करीब 20-25 नोटिफिकेशन निकल चुके हैं और इनके बारे में लोगों के मन में काफी दुविधा है। मैं "इकानामिक-टाइम्स" में केवल दो वाक्य पढ़ कर सुनाऊंगा और बैठ जाऊंगा।

"Contrary to the usual trade usage, a section of the cotton textile mills here have sought to retain with themselves the benefit of reduction in the excise levy in some cases proposed by the Finance Minister."

एक्साइज ड्यूटी घटाने के बाद कान्ट्रैक्ट में भी घटाना चाहिए था, लेकिन ये लोग उस के दाम और बढ़ा रहे हैं। इनके 30-40 नोटिफिकेशन भी चुके हैं। मैं चाहता हूँ कि मंत्री महोदय जब बजट की चर्चा का जवाब दें, उस समय इसका भी खुलासा करें। प्री-बजट कान्ट्रैक्ट के ऊपर ये लोग दाम बढ़ा कर गैर-कानूनी ढंग से मुनाफा कमा रहे हैं।

MR. SPEAKER : I am not allowing the Minister to reply to it now. During the budget discussion, if somebody raises it, he may refer to it in the reply. I would appeal to hon. members to follow what we have been following for the last two years. If there is some delay or technical objection, any member can point it out. But if they go into merits and start a discussion, it would be difficult. I cannot regulate the work of the House. That is my difficulty. Otherwise, I do not mind anybody pointing out something wrong.

Central Silk Board (Second Amendment)  
Rules and Cotton Textiles (Control)  
(Sixth Amendment Order)

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOREIGN TRADE AND  
SUPPLY (SHRI CHOWDHARY RAM  
SEWAK) : I beg to lay on the Table :—

- (1) A copy of the Central Silk Board (Second Amendment) Rules, 1968, published in Notification No. G. S. R. 65 in Gazette of India dated the 11th January, 1969, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-295/69.]
- (2) A copy of the Cotton Textiles (Control) (Sixth Amendment) Order, 1968, Published in Notification No. S. O. 4336 in Gazette of India dated the 7th December, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-296/69.]